

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1538

ANSWERED ON:04.03.2011

QUALITY OF PACKED FOOD AND BEVERAGE ITEMS

Chowdhury Shri Adhir Ranjan;Pakirappa Shri S.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has laid down any standards for the packed food and beverage items including soft and energy drinks in the country;
- (b) if so, the details thereof alongwith the measures taken/proposed to strengthen and enforce them;
- (c) whether cases of marketing of such packed items of poor and substandard quality have been reported in the country;
- (d) if so, the details thereof during the last three years and the current year so far, State/UT-wise; and
- (e) the action taken by the Government thereon?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRIGHULAM NABIAZAD)

(a) to (e): The standards for various food products, including carbonated water have been laid down under the Prevention of Food Adulteration Rules, 1955. Food items like energy drink fall in the category of proprietary food (non- standardised) defined in the Prevention of Food Adulteration Rules, 1955 and all foods including packed foods have to comply with their requirements laid down in Prevention of Food Adulteration Act, 1954 and Rules, 1955. The implementation of the Prevention of Food Adulteration Act & Rules is entrusted with the Food (Health) Authorities/ Food safety Commissioners of the State /UT.

The details of violation of norms in case of packed foods by the companies are not maintained centrally. Samples of various food articles are taken regularly by the State/UT Governments and action is taken from time to time, in case there is violation of Prevention of Food Adulteration Act and Rules.